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**Cr. Rev. No.32/2020  
CNR No. DLCT11-000214-2020  
Zee Corporation vs. State & Anr.**

*Matter is taken up today for hearing through Video Conferencing in terms of Office Order No.417/RG/DHC dated 27.8.2020 and Circular issued by Ld. District & Sessions Judge-cum-Special Judge (CBI), Rouse Avenue District Court, New Delhi, regarding Duty Roster of the Judicial Officers and Modalities in respect of hearing bearing No.E-10559 10644/Power/Gaz./RADC/2020 dated 28.8.2020 and No.E-10927-11013/Power/Gaz./RADC/2020 dated 30.8.2020 respectively.*

**The case titled as “Zee Corporation vs State & Anr”. has been received by way of transfer vide Order No.E-14270-14306/Cases Transfer/CBI/RADC/Gaz./2020 dated 21.9.2020 of the Ld. Principal District & Sessions Judge-cum-Special Judge (PC Act), CBI, RADC, New Delhi. It be checked and registered.**

**At 03.15 PM**

23.09.2020 **(Proceeding through VC on CISCO WEBEX)**

Present: Sh. Vijay Aggarwal and Sh. Yugant Sharma, learned counsels for revisionist.

None for respondent no.1/State.

Respondent no.2 is absent.

Sh. Adit S Pujari, learned counsel for respondent no.2.

( Appeared at 2.00 pm to mention the matter)

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This matter was taken up at 02.30 pm as the time was already fixed by the transferor court.

Sh. Adit S. Pujari, learned counsel for the respondent no.2

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had appeared at 02.00 pm and mentioned the matter stating that he has to go to Karkardooma Courts for physical hearing. Therefore, he will not be able to appear at 02.30 pm. He submitted that he wants to file a reply to the application for condonation of delay in filing of revision, filed by the revisionist. He sought the permission of the court for exemption from appearance at the time of calling of the case. His request stands allowed.

Revision petition was filed online. Same has been received online on the official email ID of this court. Since, the physical filing of the revision petition can also be done, therefore, Sh. Vijay Aggarwal, learned counsel for the revisionist has been asked to file the hard copy of revision petition in the physical form in the court three days prior to the next date of hearing because the petition so filed physically will be kept in envelop and will be opened after three days.

Respondent no.2 may file a reply to the application for condonation of delay atleast two days prior to the next date of hearing on the official email ID of this court and file the hard copy thereof when the court would be sitting for physical hearing. Learned counsel for respondent no.2 shall also send an advance copy of the reply to the learned counsel for the revisionist.

Matter be now listed for reply and arguments on the application for condonation of delay on **20.10.2020 at 10.30 am**. In case, the date happens to be day of physical hearing of the court, then the matter will be taken up in the court itself, otherwise, through VC, as the case may be.

***The Digitally signed order is being sent to Sh. Brijesh***

***Andani, Reader of the Court on E-mail ID of the court i.e. [readercbi09radc@gmail.com](mailto:readercbi09radc@gmail.com) with the direction to place the order on***

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***the record as and when the regular functioning of the Courts is resumed or whenever he visits court as per Duty Roaster and send copy of the order to Computer Branch, RADC for uploading on Official Website.***

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**KUHAR** 2020.09.23  
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**(AJAY KUMAR KUHAR)  
Special Judge (PC Act),  
CBI-09 (MPs/MLAs Cases),  
RADC, New Delhi : 23.09.2020 (SR)**

[1]

**CC No. 48/2019**  
**CNR No. DLCT11-000107-2019**  
**CBI vs Dr. Keshav Kumar Agarwal & Ors.**

*Matter is taken up today for hearing through Video Conferencing in terms of Office Order No.417/RG/DHC dated 27.8.2020 and Circular issued by Ld. District & Sessions Judge-cum-Special Judge (CBI), Rouse Avenue District Court, New Delhi, regarding Duty Roster of the Judicial Officers and Modalities in respect of hearing bearing No.E-10559 10644/Power/Gaz./RADC/2020 dated 28.8.2020 and No.E-10927-11013/Power/Gaz./RADC/2020 dated 30.8.2020 respectively.*

23.09.2020 **(Proceeding through VC on CISCO WEBEX)**

Present: Sh. Pankaj Gupta, Learned Senior PP for the CBI.  
None for A-1 Dr. K. K. Aggarwal.  
A-2 K. V. S. Rao through VC.  
A-3 Dr. Ambumani Ramadoss is absent.  
Sh. Mukul Gupta, Learned Sr. Counsel with Sh. Tushar Gupta, Sh. P. K. Dubey and Sh. Sumit Kumar Mishra learned counsels for A-3 Dr. Ambumani Ramadoss.  
A-4 Vindu Amitab is absent.  
Sh. Hassan Zubair Waris, learned counsel for A-4 Vindu Amitab.  
A-5 Dr. Sanjeev Kumar Rasania through VC with learned counsel Sh. Somiran Sharma.  
Sh. Rajesh Singh, learned counsel for the applicant  
Sh. J. K. Aggarwal.

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On the last date of hearing, the concerned SP was directed to verify from the MCI or the Central Team regarding videography of the inspection conducted on 20.10.2008 in Rohilkhand Medical College and Hospital, Barielly and further to verify about the videography from the IO

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who investigated the case in Lucknow where the case was originally registered. However, no response has been received from the holding IO or from the concerned SP.

There is a direction by the Hon'ble Delhi High Court to supply the CD of the videography of inspection conducted on 20.10.2008 by the Central Team. However, it was submitted by the holding IO to this court earlier that there was no such CD available but no concrete report in writing is received from the senior officer of the CBI. If CBI was so sure that there was no videography of the inspection dated 20.10.2008 then they should take appropriate steps as per law in view of the direction of the Hon'ble Delhi High Court.

The progress of the case is stuck up at this stage only for the last 07/08 months. Therefore, it is directed that the concerned SP dealing with this matter shall appear in the court on the next date of hearing and explain the reason for non-compliance of the direction of this court given on the last date of hearing.

No adverse order is being passed against the accused who has not marked his presence through VC in person or through his counsels, in view of the administrative orders of Ld. Principal District & Sessions Judge-cum-Special Judge (PC Act), CBI, RADC, New Delhi.

Put up on **05.10.2020 at 02.00 pm**. In case, the date happens to be day of physical hearing of the court then the matter shall be taken up in the court itself, otherwise, through VC, as the case may be.

***The Digitally signed order is being sent to Sh. Brijesh Andani, Reader of the Court on E-mail ID of the court i.e. [readercbi09radc@gmail.com](mailto:readercbi09radc@gmail.com) with the direction to place the order on the record as and when the regular functioning of the Courts is***

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*resumed or whenever he visits court as per Duty Roaster and send copy of the order to Computer Branch, RADC for uploading on Official Website.*

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**(AJAY KUMAR KUHAR)  
Special Judge (PC Act)  
CBI-09 (MPs/MLAs Cases),  
RADC, New Delhi: 23.09.2020 (SR)**

[1]

**CC No.113/19**  
**CNR No. DLCT11-000504-2019**  
**CBI v Abhay Singh Chautala**

*Matter is taken up today for hearing through Video Conferencing in terms of Office Order No.417/RG/DHC dated 27.8.2020 and Circular issued by Ld. District & Sessions Judge-cum-Special Judge (CBI), Rouse Avenue District Court, New Delhi, regarding Duty Roster of the Judicial Officers and Modalities in respect of hearing bearing No.E-10559 10644/Power/Gaz./RADC/2020 dated 28.8.2020 and No.E-10927-11013/Power/Gaz./RADC/2020 dated 30.8.2020 respectively.*

23.09.2020 **(Proceeding through VC on CISCO WEBEX)**

Present: None for the CBI.  
Accused is absent.  
Sh. Harsh K. Sharma, learned counsel for accused.

The matter is at the stage of PE. However, in terms of the office Order No.Power/Gaz./RADC/2020/E-7784-7871 dated 30.7.2020 and office Order No. Power/Gaz./RADC/2020/E-8959-9029 dated 16.8.2020, evidence shall be recorded only in ex-parte and uncontested matters where the same is required to be tendered by way of affidavit.

An application under Section 216 Cr.PC for amendment of the Charge which has been moved by the accused which was also listed for argument.

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I have heard the argument of the learned counsel for the accused/applicant. He argues accused is charged for the offence of possessing disproportionate assets but the income and expenditure are not bifurcated in the Charge framed against the accused, as a result of which there is a vagueness in the Charge. He submits that because of this the accused/applicant is unable to understand as to what case he has to meet

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and what amount of dis-appropriate assets he has to explain.

The learned Sr.PP for the CBI is not present today.

For consideration of this application under Section 216 Cr.PC, I intend to go through the order on charge passed by the court. However, the case file has not been scanned so far. Therefore, I direct the Ahlmad to provide the copy of the order on Charge and the application under Section 216 Cr.PC as well as reply thereto at the earliest.

The learned counsel for the accused/applicant submits that he has the copy of the Charge available with him and the copy of the application as well as reply and he has offered to send the reply to application and order on Charge at the official email ID of the court. Let the learned counsel for the accused/applicant send these documents at the official email ID of the court to save the time.

Matter be now listed for arguments on this application under Section 216 Cr.PC on **12.10.2020**.

***The Digitally signed order is being sent to Sh. Brijesh Andani, Reader of the Court on E-mail ID of the court i.e. [readercbi09radc@gmail.com](mailto:readercbi09radc@gmail.com) with the direction to place the order on the record as and when the regular functioning of the Courts is resumed or whenever he visits court as per Duty Roaster and send copy of the order to Computer Branch, RADC for uploading on Official Website***

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**(AJAY KUMAR KUCHAR)  
Special Judge (PC Act),  
CBI-09 (MPs/MLAs Cases),  
RADC, New Delhi : 23.09.2020 (SR)**

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**CC No.46/19**

**CNR No. DLCT11-000101-2019**

**CBI v Dr. Ambumani Ramadoss & Ors.**

*Matter is taken up today for hearing through Video Conferencing in terms of Office Order No.417/RG/DHC dated 27.8.2020 and Circular issued by Ld. District & Sessions Judge-cum-Special Judge (CBI), Rouse Avenue District Court, New Delhi, regarding Duty Roster of the Judicial Officers and Modalities in respect of hearing bearing No.E-10559 10644/Power/Gaz./RADC/2020 dated 28.8.2020 and No.E-10927-11013/Power/Gaz./RADC/2020 dated 30.8.2020 respectively.*

23.09.2020 **(Proceeding through VC on CISCO WEBEX)**

Present: Sh. Pankaj Gupta, Learned Senior PP for the CBI.  
A-1 Dr. Ambumani Ramadoss is absent.  
Sh. Mukul Gupta, Learned Sr. Counsel with Sh. Tushar Gupta, Sh. P. K. Dubey and Sh. Sumit Kumar Mishra learned counsels for A-1 Dr. Ambumani Ramadoss.  
A-2 K.V.S. Rao through VC.  
A-3 Sudershan Kumar, A-4 Dr. J. S. Dhupia, A-5 Dr. Dipendra Kumar Gupta, A-7 S. K. Tongia and A-8 K. K. Saxena are absent.  
A-6 S. S. Bhadoria through VC with learned counsels Sh. Ajit Singh and Sh. Nitendra Kumar.  
A-9 Nithin Gothwal and A-10 Dr. Pawan Bhambani are absent.  
Sh. Nitendra Kumar, learned counsel for A-8 K. K. Saxena, A-9 Nithin Gothwal and A-10 Dr. Pawan Bhambani

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The matter is at the stage of argument on Charge.

A-3 Sudershan Kumar, A-4 J. S. Dhupia, A-5 Dipender Kumar, A-7 S. K. Tongia and A-8 K. K. Saxena were discharged by the court. The order on charge was challenged by CBI and those accused who

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were directed to be put to trial after charge. The Hon'ble High Court vide order common order dated 29/07/2019 had set aside the order on charge as such. The order of the High Court was challenged by A-3 Sudershan Kumar, A-4 J. S. Dhupia, A-5 Dipender Kumar, A-7 S. K. Tongia and A-8 K. K. Saxena in Hon'ble Supreme Court which has stayed the operation of the said order( dated 29/07/2019) qua these accused/petitioners in SLPs. In view of this their personal appearance is not required.

Arguments on Charge were partly heard from the prosecutor on 10.02.2020. Today, Learned Sr.PP for the CBI submits that he conclude his arguments on Charge reserving right to argue in rebuttal.

Today, Sh. Mukul Gupta, learned senior advocate with Sh. Tushar Gupta, Sh. P. K. Dubey, learned counsels has appeared for A-1 Dr. Ambumani Ramadoss and has adduced arguments for about one hour. He wanted to refer to certain documents and the statement of witnesses. However, those documents and the statement of witnesses are not available with me as case file has not been scanned yet.

Learned senior advocate for A-1 submits that he will send a scanned copy of the statement of those witnesses to which he will refer and the copy of those documents on which he would rely, on the official email ID of this court.

In view of the above, arguments cannot be continued further. Therefore, matter is adjourned for further arguments on Charge on **05.10.2020 at 02.00 pm.**

***The Digitally signed order is being sent to Sh. Brijesh Andani, Reader of the Court on E-mail ID of the court i.e. [readercbi09radc@gmail.com](mailto:readercbi09radc@gmail.com) with the direction to place the order on the record as and when the regular functioning of the Courts is***

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*resumed or whenever he visits court as per Duty Roaster and send copy of the order to Computer Branch, RADC for uploading on Official Website.*

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**(AJAY KUMAR KUHAR)**  
**Special Judge (PC Act)**  
**CBI-09 (MPs/MLAs Cases),**  
**RADC, New Delhi: 23.09.2020(SR)**